

Plants for the development of oil industry in India; and

(b) the percentage of extra oil extracted from oil-seeds as a result of this method?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Licences for the establishment of "solvent extraction" plants have already been issued to 12 firms and licences for 7 more firms will be issued shortly. It is proposed to treat about 200,000 tons of oil cakes per annum, for the present, by this method for extraction of oil.

(b) Ordinarily, the oilcakes obtained from *Ghanies* contain residual oil to the extent of 14 per cent. and those obtained from the pressure mill mills to the extent of 7 per cent. In the "solvent extraction" process, it will be possible to extract this oil leaving about 1 per cent. in the residual cakes.

CATTLE BREEDING FARM AT JABALPUR

***873. Seth Govind Das:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Government took a decision about two years ago to make available for resettlement of displaced persons 3,000 acres of land belonging to the former Cattle Breeding Farm at Jabalpur, now lying fallow?

(b) How many acres of this land were given on lease and how many acres were actually cultivated?

(c) Are Government considering the question of leasing out this land on short term basis?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) Of the 413 acres immediately available for cultivation or needing light tractorisation, 300 acres in sizeable plots were allotted to displaced persons. The question of allotting the area requiring heavy tractorisation to big non-Punjab displaced landlords who could undertake reclamation at their own expense is pending consideration.

(c) Pending settlement as proposed the Farm has been entrusted to the State Government for management.

KASHMIRI DISPLACED PERSONS

***874. Shri Hem Raj:** (a) Will the Minister of Rehabilitation be pleased to state the number of Kashmiri displaced families previously in Yole Camp which have been rehabilitated in different places?

(b) What amount of loans have been given to them?

(c) Is their rehabilitation the responsibility of the Central Government or of the State Governments to which they have been sent?

(d) Have Government considered the proposal to advance loans in one lump sum for the construction of their houses and their starting business?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 4,362 families.

(b) Rs. 20.27 lakhs so far.

(c) Rehabilitation is the joint responsibility of the Government of India and the State Governments.

(d) Yes, the business and housing loans have been given in one instalment, where necessary.

HEDGE TRADING IN COTTON

***875. Shri Radhelal Vyas:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a Joint Secretary in the Ministry of Commerce and Industry, was deputed to Madhya Bharat to enquire into the possibilities of hedge trading in cotton;

(b) whether he visited Ujjain to examine the working of hedge contracts in cotton regulated by the former Gwalior State;

(c) whether the Ujjain traders have applied for permission for hedge contract; and

(d) if so, the reasons for not granting the permission so far?